

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 678 of 2021

Arbind Kumar Singh @ Arvind Kumar Singh Petitioner
-- Versus --
The State of Jharkhand and Anr. Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :- Mr. Jitendra S. Singh, Advocate
For the State :- APP
For O.P.No.2 :- Mr. Manoj Tandon, Advocate

5/09.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

I.A. No.4415 of 2021 has been filed for amendment in the prayer portion as during pendency of this petition cognizance has been taken against the petitioner.

Mr. Jitendra S. Singh, the learned counsel for the petitioner submits that during pendency of this petition cognizance has been taken on 03.08.2021 and that is why it was necessitated to file the I.A.

Mr. Manoj Tandon, the learned counsel for the O.P.No.2 vehemently opposed the prayer of the petitioner and submits that this I.A may not be allowed.

Heard.

Considering that the F.I.R itself is challenged, it is desirable that the I.A be allowed.

Accordingly, prayer made in the I.A. is allowed.

I.A. No.4415 of 2021 is disposed of.

The petitioner shall make necessary correction in the petition within a week.

Mr. Tandon, the learned counsel for the O.P.No.2 will take instruction with regard to amended prayer.

Let this matter appear on 30.09.2021.

Interim order dated 09.06.2021 is extended till the next date.

(Sanjay Kumar Dwivedi, J)

SI/